

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00079/2019

Dated Monday the 28th day of January Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

M.Manoharan,
No. 26, Balamurugan Nagar,
Second Street, Velachery,
Chennai 600042.Applicant

By Advocate M/s. K.M.Ramesh

Vs

1. Union of India
Rep. by the Secretary
Ministry of Labour & Employment
Shram Sakthi Bhavan
New Delhi – 110 001.

2. Central Provident Fund Commissioner
Bhavishya Nidhi Bhavan
14, Bhikaji Cama Place
New Delhi – 110 066.

3. The Regional Provident Fund Commissioner – I
Regional Office
Employees Provident Fund Organisation
37, Royapettah High Road
Chennai – 600 014.

4. The Regional Provident Fund Commissioner
Regional Office
Tambaram, Chennai – 600 045.

5. Assistant Provident Fund Commissioner
Sub-Regional Office
EPF Organisation
Ambattur, Chennai – 600 058.Respondents

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

When the matter is taken up for hearing, learned counsel for applicant submits that the applicant wished to withdraw the OA. Necessary endorsement has been made in the OA records to this effect.

2. Keeping in view the above submission, OA is permitted to be and accordingly dismissed as withdrawn.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

28.01.2019

SKSI